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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

New Delhi this the 19th day of July, 1994. ^{O.A.767/90}

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER(A)

Shri Kanwal Singh,
S/o Shri Mela Ram
Heavy Vehicle Driver
Delhi Milk Scheme,
West Patel Nagar, New Delhi.

....Applicant

By Advocate : S.K. Sawhney though not present

VERSUS

1. Union of India, through
The Secretary,
Ministry of Agriculture,
NEW DELHI.

2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
NEW DELHI.

... Respondents

By Advocate : None

JUDGEMENT (Oral)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicant is aggrieved by the Order of compulsory retirement passed by the respondents under Rule 56 J(ii) of F.R., dated 9.2.1990 (Annexure A-1). The date of birth of the applicant is 7.2.1935 and he would have attained 58 years in February, 1993 but under the Review held by the respondents, he was retired prematurely by the impugned order, after the expiry of 3 months i.e. 8.5.1990. They have assailed the order of retirement on number of grounds. The respondents have contested this application.

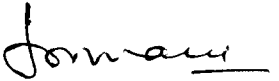
2. None is present on behalf of the parties. It appears that applicant has ^{also} been ^{earlier} punished departmentally and ^a and punishment of reduction of his pay at the minimum level of grade of pay le

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for the period of 7 years was imposed.

2. The said punishment appears to have ^{been awarded} special
^{for} adjudication in O.A.1581/88. In view of this fact,
[^] we dismiss this application in default of the parties.
The parties to bear their own costs.


(B.K. SINGH)
MEMBER (A)


(J.P. SHARMA)
MEMBER (J)

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